

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 318/2009

Sub: Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for LILO of one circuit of 132 kV D/C Siliguri-Rengit line at Gangtok in Eastern Region.

- Date of hearing : 11.2.2010
- Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
- Petitioner : Power Grid Corporation of India Ltd., Gurgaon
- Respondents : 1. Bihar State Electricity Board, Patna
2. West Bengal State Electricity Board, Kolkata
3. Grid Corporation of Orissa Ltd., Bhubaneswar
4. Damodar Valley Corporation, Kolkata
5. Power Department, Govt. of Sikkim, Gangtok
6. Jharkhand State Electricity Board, Ranchi
- Parties present : Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri R.B.Sharma, Advocate, BSEB

This petition has been filed for revision of transmission tariff due to additional capital expenditure incurred during 2008-09 in respect of LILO of one circuit of 132 kV D/C Siliguri-Rengit line at Gangtok in Eastern Region, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (herein after referred to as` the 2004 regulations).

2. Learned counsel for the BSEB stated that the copy of the petition was not received. The petitioner handed over the copy of the petition to the learned counsel. Learned counsel sought two weeks time to file its reply. Request was allowed. Accordingly, first respondent may file its reply latest by 26.2.2010 with a copy to the petitioner who may file its rejoinder, if any, by 12.3.2010.

3. The Commission directed to list the matter for hearing if so requested by BSEB. Otherwise, order will be issued without further hearing.

Sd/-
(T.Rout)
Joint Chief (Law)